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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3229/2002

Thursday, this the 12th day of December, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman  
Hon'ble Shri V.K.Majotra, Member (A)

Shri Balwan Singh Dhankar s/o Amir Singh  
working as Inspector Central Excise  
o/o Commissioner Customs  
(General Imports), New Customs House  
New Delhi, r/o H.No.695/28  
Subhash Nagar Rohtak, address for service  
of notices c/o Shri Sant Lal, Advocate  
C-21(B), New Multan Nagar, Delhi-56

...Applicant

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through the Secretary  
Ministry of Finance (Dept. of Excise  
& Customs), New Delhi-1
2. The Addl. Commissioner Central Excise  
Delhi-I (P&V), IP Estate,  
New Delhi-2
3. Shri Mohan Lal Asstt. Commissioner of Police  
Air Cargo, New Customs House  
(Inquiry Officer), New Delhi-37

.. Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The charge-sheet had been served on the applicant  
on 31.12.1996. The departmental inquiry is still pending  
against the applicant.

2. By virtue of the present application, the  
applicant seeks a direction to the respondents to  
complete the disciplinary proceedings within a stipulated  
time.

3. The above-said facts clearly indicate that the  
inquiry is pending for almost six years. It is in the  
fitness of things that the departmental inquiry so

*V.S. Aggarwal*

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pending should be decided and a decision be taken at the earliest. In that view of the matter, it is directed that respondent No.3 would ensure that the departmental inquiry is completed within six months from the date of receipt of a certified copy of the present order. This is subject to the condition that the applicant does not unnecessarily delay the proceedings.

4. With these directions, the application is disposed of.

V.K.Majotra

(V.K.Majotra)  
Member (A)

/sunil/

V.S.Agarwal

(V.S.Agarwal)  
Chairman